

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 1252  
TO BE ANSWERED ON 9<sup>TH</sup> FEBRUARY, 2018**

**ORGAN DONORS**

**1252. SHRI HARISH CHANDRA ALIAS HARISH DWIVEDI:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the transplantation of kidney and liver is done from organ procured from donors who died due to cardiac arrest;
- (b) if so, the details thereof including the number of such transplantations conducted so far;
- (c) whether any assistance is provided to the families of such donors; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SMT. ANUPRIYA PATEL)**

(a) & (b): Transplantation done after procurement of organs from persons with cardiac death is classified as “Donation after Cardiac Death (DCD)”. Presently, around 99.9% of deceased donor transplant activities in the country are done after procurement of organs from persons with Brain Stem Death (BSD). Health is a State subject. The specific information regarding transplantation of kidney and liver done from organs procured from donors who died due to cardiac arrest is not available.

(c) & (d): The cadaver organ donor family members are honoured on various occasions including Indian Organ Donation Day organised every year.

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